

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:3821

ANSWERED ON:19.04.2005

FOREIGN ASSISTANCE TO NGOS

Badiga Shri Ramakrishna;Chouhan Shri Shivraj Singh;Jagannath Dr. M.;Nayak Shri Ananta;Ponnuswamy Shri E.;Renge Patil Shri Tukaram Ganpatrao;Singh Shri Dushyant;Singh Shri Uday;Thummar Shri Virjibhai

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) the number of Non-Governmental Organisations (NGOs) functioning in the country which have received foreign aid during each of the last three years and thereafter, State-wise;
- (b) whether some of these NGOs have misused such aid in unlawful and anti-national activities;
- (c) if so, the details thereof alongwith the action taken by the Government against them, State-wise;
- (d) whether the Government has audited the Accounts of NGOs indulging in violation of provisions of Foreign Contribution (Regulation) Act, 1976;
- (e) if so, the details of the NGOs in respect of which accounts have been audited or are being audited, State-wise;
- (f) the follow-up action taken/being taken by the Government against such organizations, State-wise;
- (g) whether the Government has any plan to bring a comprehensive legislation to monitor the working of such NGOs; and
- (h) if so, by when it is likely to be enacted?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SRIPRAKASH JAISWAL)

(a): The names of NGOs, which reported receipt of foreign contribution are contained in the Annual Report on the `Receipt of Foreign Contribution by Voluntary Associations` brought out by the Ministry of Home Affairs (Foreigners Division). Copies of these Annual Reports upto the year 2002-03 are available in the Parliament Library.

The details of NGOs covered under the Foreign Contribution (Regulation) Act, 1976 are available on the MHA`s website: [mha.nic.in/fcra.htm](http://mha.nic.in/fcra.htm).

(b) & (c) : Reports about the misutilisation of foreign contribution by voluntary associations, whenever received, are enquired into and appropriate action is taken against the concerned association under the relevant provisions of the Foreign Contribution (Regulation) Act, 1976. These actions include: prohibiting the association from accepting any foreign contribution, freezing of the bank accounts and prosecuting the NGO in a court of law.

(d), (e) & (f): The Foreign Contribution (Regulation) Act, 1976 empowers the Central Government, if it has any ground to suspect that any provisions of the Act has been or is being contravened by any association, to order an inspection of the accounts and records of that association. This is an ongoing process.

(g) & (h) : For strengthening the law regulating receipt and utilisation of foreign contribution, a proposal to enact a new legislation, replacing the existing Act, is under active consideration of the Government.